

BY E-MAIL/SPECIAL MESSENGER

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-128/89/3384 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Anup Narayan Ghosh
Presiding officer/Member
MACT, Dhubri.

Dated Guwahati, the 21st June, 2019

Sub:- Earned Leave along with station leave permission.

Ref:- Letter No.MACT/ESSTT/DHU/02/2011-2019/876 DTD. 12.06.2019.

Sir,

With reference to the above, I am directed to inform you that your prayer for Earned Leave for a period of 24 (twenty four) days w.e.f. 30.07.2019 to 22.08.2019 (sufficing 23.08.2019, 24.08.2019 and 25.08.2019 being Govt. Holidays due to Janmastami, 4th Saturday and Sunday), along with head quarter leave permission from the morning of 30.07.2019 till the evening of 25.08.2019, has been ~~rejected~~ ^{granted}.

Further, you are requested to hand over charge of your court and office to the District and Sessions Judge, Dhubri , before proceeding on Earned Leave.

Yours faithfully,

sd/-

JOINT REGISTRAR (VIGILANCE)

Memo NO.HC.VII-128/89/3387 /A, dated 21.06.19
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information. A copy of duly filled in leave application in prescribed format in respect of the concerned officer is sent herewith for necessary action from your end.

2.The District and Sessions Judge, Dhubri for information and necessary action.

3. The System Analysts , Gauhati High Court, Guwahati.

21/6/19
JOINT REGISTRAR (VIGILANCE)

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